West Bengal Act IV of 1955

THE CHANDERNACORE (ASSIMILATION OF LAWS) ACT, 1955.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the Calcutta Gazette, Extraordinary, of the 21st March, 1955.]

An Act to provide for the assimilation of certain laws in force in Chandernagore to the laws in force in the rest of West

Whereas it is expedient to provide for the assimilation of certain laws in force in Chandernagore to the laws in force in the rest of West Bengal;

It is hereby enacted in the Sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:--

1. (1) This Act may be called the Chandernagore Short (Assimilation of Laws) Act, 1955.

title and commence.

(2) It shall come into force immediately on the ment. West Ben. Chandernagore (Assimilation of Laws) Ordinance, 1954, Ord. IX of ceasing to operate. 1954.

2. In this Act,—

Definitions.

- (a) "appointed day" means the 2nd day of October, 1954:
- (b) "Chandernagore" means the whole of the territory which immediately before the 9th day of June, 1952 was comprised in the Free town of Chandernagore;
- (c) "law" means so much of any Act, Ordinance, Regulation, order, rule, scheme, notification, bye-law or any other instrument having the force of law as relates to matters enumerated in List II in the Seventh Schedule to the Constitution of India.
- 3. All laws which immediately before the appointed Extension day extend to, or are in force in, the State of West Bengal of laws to generally shall, as from that day, extend to, or, as the Chander-nagore. case may be, come into force in, Chandernagore.

4. (1) Any law in force in Chandernagore immediately Repeal of before the appointed day (hereafter in this Act referred to correspon-as "corresponding law") which corresponds to any law laws and referred to in section 3, whether such corresponding law is savings. in force in Chandernagore by virtue of the Chandernagore (Application of Laws) Order, 1950 or by virtue of any notification issued under the Chandernagore (Administration) Regulation, 1952, or otherwise, shall as from that day stand repealed in Chandernagore.

1952.

[West Ben. Act

(Sections 5, 6.)

- (2) The repeal by sub-section (1) of any corresponding law shall not affect—
 - (a) the previous operation of any such law; or
 - right, privilege, obligation, or acquired, accrued or incurred under any such law; or
 - (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law; or
 - (d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid:

and any such investigation, legal proceeding or remedy may be instituted, continued, or enforced, and any such penalty, forfeiture, or punishment may be imposed as if this Act had not come into force.

(3) Subject to the provisions of sub-section (2), anything done or any action taken (including any appointment or delegation made, notification, order, instruction or direction issued, rule, form, bye-law or scheme framed, certificate, permit or licence granted, or registration effected) under such corresponding law shall be deemed to have been done or taken under the corresponding provision of the law as extended to, or in force in, Chandernagore by virtue of section 3 on and from the appointed day and shall continue in force accordingly unless and until superseded by anything done or any action taken under such law.

Ben. Act XV of 1932 not to apply to Chandernagore.

5. Notwithstanding anything contained in sections 3 and 4, the Bengal Municipal Act, 1932 shall not extend to Ben. Act Chandernagore, and any law in force in Chandernagore XV of immediately before the appointed day which corresponds to that Act, shall, until such law is repealed, continue to apply to, and be in force in, Chandernagore, and any reference to the Bengal Municipal Act, 1932 in any of the laws extended to Chandernagore under section 3 shall be deemed to be a reference to the corresponding law continued in force by this section.

- Provision of diffi• culties.
- 6. (1) If any difficulty arises in relation to the for removal transition from any corresponding law to any law which, by virtue of section 3, shall, as from the appointed day, extend to, or come into force in, Chandernagore, the State Government may, by order notified in the Official Gazette, make such provisions as appear to it to be necessary or expedient for removing the difficulty.
 - (2) If any difficulty arises in giving effect to provisions of this Act (otherwise than in relation to the transition from any corresponding law) or in connection

IV of 1955.1

(Section 7.)

with the administration of Chandernagore as a part of West Bengal, the State Government may, by order in the Official Gazette, make such provisions not inconsistent with the purposes of this Act, as appear to it to be necessary or expedient for removing the difficulty.

(3) No power under sub-section (1) or sub-section (2) shall be exercised by the State Government after the expiry of three years from the appointed day.

(4) Any order made under sub-section (1) or sub-sec-

tion (2) may be made so as to be retrospective to any date

not earlier than the appointed day.

West Ben. Ord. IX of 1954.

7. Upon the Chandernagore (Assimilation of Laws) Savings. Ordinance, 1954, ceasing to operate, anything whatsoever done or any action whatsoever taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had come into force on the 2nd day of October, 1954.